

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

ITEM No. 3
(IB)-415(PB)/2019

IN THE MATTER OF:

Unimax International	Applicant/petitioner
v.		
M/s. Soho Infrastructure Pvt. Ltd.	Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 21.02.2019

Coram:

Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)


PRESENTS:

For the petitioner:	Mr. Mrinal Harsh Vardhan & Mr. Kartik Sarin, Advs.
For the Respondent(s):	-

ORDER

It is seen from the record that the order of admission to initiate the CIR Process against the self-same corporate debtor i.e. M/s. Soho Infrastructure Pvt. Ltd. in (IB)-227(PB)/2018 has already been passed on 14.06.2018. But the Ld. Counsel for the applicant states that the same is set aside by the Hon'ble NCLAT. Ld. Counsel seeks time to place NCLAT order on record. Hence matter is adjourned to 01.03.2019.


(S.K MOHAPATRA)
MEMBER (TECHNICAL)


(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

21.02.2019
Ritu Sharma